

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 4233
TO BE ANSWERED ON 07.01.2019**

POLICY ON INTERNAL MIGRATION

4233. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is considering to have a national policy towards internal migration in the country;**
- (b) if so, the details thereof;**
- (c) whether the Government has studied the pros and cons of the internal migration; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): The Government has enacted Inter State Migrant Workmen (Regulation of Employment and Condition of Service) Act, 1979 to protect the interest of the migrant workers who migrate within India for Jobs/better employment opportunities. The Salient features of the Act are as under:-

- **Registration of all principal employers/contractors.**
- **Licensing of contractors.**
- **Issue of passbooks**
- **Payment of minimum wages.**
- **Payment of equal wages to male & female workers for same type of work.**
- **Payment of journey allowance.**
- **Payment of displacement allowance.**
- **Providing for suitable residential accommodation.**
- **Providing for prescribed medical facilities.**
- **Providing for protective clothing.**

(c) & (d): No such study has been conducted yet.
